

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 43 OF 2005

M/S AIR LIQUIDE NORTH INDIA PVT. LTD

Appellant (s)

VERSUS

COMMNR. OF CENTRAL EXCISE, JAIPUR -I

Respondent(s)

(With appln(s) for stay and office report)
(FOR FINAL DISPOSAL)

Date: 16/12/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s) Mr.V.Lakshmi Kumaran,Adv.
Mr.Alok Yadav,Adv.
Mr.Tarun Jain,Adv.
Mr. Rajesh Kumar,Adv.

For Respondent(s) Mr.R.P.Bhatt, Sr.Adv.
Ms.Sunita Rani Singh,Adv.
Mr.Rajiv Nanda,Adv.
Mr.B.K.Prasad,Adv.
Mrs Anil Katiyar,Adv.

UPON hearing counsel the Court made the following
O R D E R

In terms of our earlier order dated 18.10.2010 to have
the matter notified on a non-miscellaneous day, be so listed in
the 2nd week of March, 2011.

(KUSUM SYAL)
SR.P.A.

(RENU DIWAN)
COURT MASTER